

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RICHFIELD ENGINEERING INDIA PRIVATE LIMITED

RELEVANT PARTICULAR	
1.	Name of Corporate Debtor Richfield Engineering India Private Limited
2.	Date of incorporation of corporate debtor 27/08/2004
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74210GJ2004PTCo44663
5.	Address of the registered office and principal office (if any) of corporate debtor 14 Sujata Park, behind Utkarsh Vidyalaya, Vadodara, Gujarat, India, 390015
6.	Insolvency commencement date in respect of corporate debtor 04 th February 2025 (Certified Copy of the order received on 12.03.2025)
7.	Estimated date of closure of Insolvency Resolution Process 03 rd August 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Rajendra Jain Reg. No- IBBI/IPA-002/IP-N00732/2018-2019/12353
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: A - 1103, Iseon Riverside, Nr. Dafnala, Opp. Police Stadium, Nr. Shilalekh, Shahibaug, Ahmadabad, Gujarat ,380004 Email: iprajendragjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 9-B Vardan Tower, Near Vimal House, Lakhudi Circle, Narangpura, Ahmadabad, Gujarat 380014 Email: reipl.cirp@gmail.com
11.	Last date for submission of claims 28 th March, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web link: www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **Richfield Engineering India Private Limited** on 04th February 2025. (Certified Copy of the order received on 12.03.2025)

The creditors of **Richfield Engineering India Private Limited** are hereby called upon to submit their claims with proof on or before **28th March, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The creditor may download the relevant form for submission of claim from the website as mentioned against entry no. 14.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.03.2025
Place: Ahmedabad

Mr. Rajendra Jain
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00732/2018-2019/12353
Validity of AFA till 31.12.2025

